

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

CA 140/2024 CA 141/2024 CA 142/2024 (NEW CA) MA 2070/2019 MA
2071/2019 CA 223/2023 CA 65/2024 CA 93/2024 CA 117/2024 CA 118/2024
IA 19/2024 IA 32/2024
In
CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.05.2024

NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
 LEASING AND FINANCIAL SERVICES
 LTD. & ORS.

Section 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Chirag Naik a/w. Ms. Vaijayanti Sharma and Mr. Prasanna Kumar i/b. MZM Legal LLP for Respondent No. 332 in MA 2070 of 2019 and MA 2071 of 2019. Mr. M.S. Bhardwaj, Ld. Counsel for the Applicant in IA 396/2021 and Respondent No.1 in CA 141/2024 and CA 142/2024. Mr. Aditya Sikka a/w Mr. Meghav Gupta, Ld. Counsel for Union present. Mr. Santosh Kumar, Regional Director a/w Ms. Yogini Chouhan and Mr. Gaurav Jaiswal, representative of RD present. Mr. Pulkit Sharma, Ld. Counsel Applicant in CA 93/2024 and Respondnet 333 in MA 2070/2019. Mr. Robin Jaisingani, ld. Counsel for the Applicant in CA 140/2024, 141/2024 and CA 142/2024, CA 117/2024 and CA 118/2024 and for Respondent No. 323, 324, 337, 338, 339 and 341 in MA 2070/2019. Mr. Janak Dwarkadas, Ld. Sr. Counsel a/w Mr. Chirag Kamdar and Mr. Rahul Dwarkadas, Ld. Counsel for Applicant in CA 65/2024 and for Respondnet

No. 326 in MA 2070/2019. Mr. Darius Khambata a/w Mr. V.P. Singh and Mr. Aditya Jalan, Ld. Counsel for Respondent No. 327 present. Mr. Nausher Kohli, Ld. Counsel for the Applicant present. Mr. Aditya Sikka, Ld. Counsel for the Union present.

CA 223/2023

2. This Company Application has been filed for withdrawal of certain monies from the saving Bank account to refund of the monies paid by Rita Ramchand, wife of the Applicant, on behalf of the Applicant to the Income Tax Department, Government of India for the Assessment Years 2019-2020 and 2022-2023 and payment of income tax and clearance of statutory dues by the Applicant to Income Tax Department, Government of India for the Assessment Years 2020-2021 and 2021-2022.
3. Ld. Counsel for the Union of India conveyed no objection.
4. Heard the learned counsel for the Applicant and perused the records.
5. Reserved for orders.

CA 140/2024

Heard, learned Counsel and perused the records.

Reserved for orders.

CA 65/2024 CA 93/2024, CA 141/2024 and CA 142/2024

Ld. Counsel for the Union have to respond in the aforesaid application. Accordingly, list this matter on Monday i.e. 13.05.2024.

CA 32/2024

Ld. Counsel for the Union submits that nothing remains in this Application, accordingly remains infructuous.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)